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- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-45/91].
- IV. (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts.
- b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed Library. See No. LT-44/91].
- V. A copy (in English and Hindi) of the Department of Atomic Energy Notification G.S.R. No. 129, dated the 2nd March, 1991, publishing the Atomic Energy (Control of Irradiation of Food) Rules, 1990, under sub-section (4) of section 30 of the Atomic Energy Act, 1962, together with a statement giving reasons for the delay in laying the said notification. [Placed in Library. See No. LT-40/911.
- VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services Act. 1951:-
 - (1) G.S.R No. 56 dated the 26th January, 1991, publishing the Indian Police Service (Pay) First Amendment Rules, 1991
 - (2) G.S.R. No. 57 dated 26th January, 1991, publishing the All

- India Services (Death-cum-Retirement Benefits) Amendment Rules, 1991.
- (3) G.S.R. No. 101 dated 16th February, 1991, publishing the All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1991.
- (4) G.S.R. No. 125(E) dated the 5th March, 1991 publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1991.
 - (5) G.S.R. No. 126(E) dated the 5th March, 1991, publishing the Indian Forest Service (Pay) Amendment Rules, 1991.
 - (6) G.S.R. No. 240(E) dated the 26th April, 1991, publishing the Indian Police Service (Pay) Second Amendment Rules, 1991.
 - (7) G.S.R. No. 246 dated 13th April, 1991, publishing the (Fixation Indian Forest Service (Second) of Cadre Strength) Amendment Regulations, 1991.
 - (8)G.S.R. No. 365 dated 22nd June. 1991, publishing the Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1991.
 - (9) G.S.R. No. 366 dated the 22nd June, 1991, publishing the Indian Police Service (Pay) Third Amendment Rules, 1991.
 - (10) G.S.R. No. 226(E) dated the 19th April, 1991, publishing the Indian Police Service (Ap-First pointment by Promotion) Amendment Regulations. 1991. see No. Library. [Placed in LT-41/911
- I. Notification of Ministry of Finance (Department of Economic Affairs)
- II. Notification of Industrial Development Bank of India.

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[Shrimati Margaret Alva]

III. Notifications of the Ministry of Finance (Department of Economic Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) (Banking Division) Notification G.S.R. No. 1207(E), dated the 26th December, 1988, publishing the Industrial Finance Corporation (Amendment) Rules, 1988, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library, See No. LT-104/91].

II. A copy (in Einglish and Hindi) of the Industrial Development Bank of Ind'a Notification No. 6583-RPD, dated the 10th September. 1990, publishing the Industrial Development Bank of India General Regulations (Amendment) Regulations 1990, under sub-section (4) of section 37 of the Industrial Development Bank of India Act, 1964. [Placed in Library. See No. LT-103/91].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

(i) G.S.R. No. 191(E), dated the 27th March 1991, publishing the Post Office Time Deposit (Amendment) Rules, 1991.

(ii) G.S.R. No. 190(E), dated the 27th March, 1991, publishing the Post Office Recurring Deposit (Second Amendment) Rules, 1991.

[Placed in Library. See No. LT-100/91].

SHRI A. G. KULKARNI (Maharashtra): Madam,...(Interruptions)..

SHRIMATI JAYANTHI NATA-RAJAN (Tamil Nadu): Madam.... (Interruptions)...

SHRI DIPEN GHOSH (West Bengal): Madam,...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Madam,...(Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute, please...(Interruptions)...
Just a minute, please...(Interruptions)...I have to allow Mr. Mathur because that is a matter on which I gave an assurance to the House....
(Interruptions)...I must allow him first...(Interruptions)...All of you, please sit down...(Interruptions)...

...क्या प्राब्लम है ?

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश): सबपे पहले मुझे बोलने दीजिए... (व्यवधान) सोना फिर विदेश भेजा गया है।

THE DEPUTY CHAIRMAN: Mrs. Satya Bahin, please sit down...(Interruptions)... Mr. Pandey, don't do that...(Interruptions)...I have some official business. Let me finish that first...(Interruptions)...No. I will not perm't any of you. This is part of the Papers laid. So, all of you, take your seats...(Interruptions)...I will allow you, but not now...(Interruptions)...You see, I gave an assurance...(Interruptions)...

...जब केमरी जी ने कोई पेपर रखा था दो दिन पहले नो कोई एक्करेंस दिया था हाउस में । नसके विषण में बार कर रहे हैं । वह हो जाए ... (व्यवधान)

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प्रभी उसके संबंध में भ्राप बात नहीं कर रहे हैं । भ्रप बैठ जाइये... (भ्यवधान) एक मिनट भ्रप बैठिए ,

... (Interruptions)...Let me finish... (Interruptions)...Nothing will be allowed till I finish this... (Interruptions)...

म्राप थोड़ी परम्परा समझिए । जब पेपर ले हो जाते हैं तो उसके विषय में उठाते हैं।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): दो दिन पहले सीतार म केसरी जी ने जब सदन के पटल पर कुछ पत रखें ये उस समय विजम्ब को व्याख्य नहीं की गयी थी। उन्होंने अश्वामन दिया था हि वे शोझ ही आकर बताएंगे कि देरी क्यों हुई। मैं पूछना चहिता हूं कि आपको या सदन को उन्होंने बताया या नहीं बाय ... (व्यवधान) जहां तक मुझे म लूम है सदन में अकर कोई यहां पर एक्सप्लेनेशन नहीं दिया है। यदि नहीं दिया है तो क्यों नहीं दिया है और उब तक देंगे यह वात में कहना चाहता हूं।

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): ग्रापने इसमें डाइरेक्शन दिया था।

उपसभापति: मुझे जानकारी है। वहीं में बारही हूं।

SHRI SATYA PRAKASH MALA-VIYA: Madam, you had said the other day, "I will ask the Minister to come out with a statement tomorrow."

वह टुमारो कल बीत चुका है।

उपसभापतिः कल केसरी जी यहां ग्राये ये मगर...

First of all, there was so much of Zero Hour hangama that nothing could be done and then Shrimati Jayanthi Natarajan started speaking. So, I did not want to stop her speech and call Kesriji to come and give his

explanation. I had given him permission to go back saying that I would ask him to give the explanation later. He is ready with it and he will take the House into confidence now. So, we shall take up the Special Mentions.

SHRI A. G. KULKARNI: Madam, you had permitted me ... (Interruptions)...

डा० रत्नाकर पाण्डेय : मैडम, 20 टन सोना फिर विदेश चल गय है।

SHRI A. G. KULKARNI: Madam, you had permitted me ... (Interruptions)...

THE DEPUTY CHAIRMAN: Just a minute, please ... (Interruptions) ... All of you, take your seats... (Interruptions)...

...एक भिनट पण्डेय जी ग्राप बैठिए । एक भिनट ठहरिये, ग्राप भी चुर रहिए। जो मैटर र पट्ठा रहे हैं... Chairman Saheb has given permission for some Special Mentions and those matters which have been allowed for Special Mentions, I won't allow them to be raised during the Zero Hour ... (Interruptions)...

THE DEPUTY CHAIRMAN: Otherwise there is no point in asking for Special Mentions. (Interruptions)

The gold matter is also there. I will permit you at that time. I know that the gold matter is already permitted. I will ask you to speak. (Interruptions)

श्रीमती संया बहिन: (उत्तर प्रदेश) सोने के बारे में...(व्यवधान)

उपसमापतिः यह तात कोई नहीं उठायेंगे।

SHRI DIPEN GHOSH: Madam, I have a submission. (Interruptions)

THE DEPUTY CHAIRMAN: I will permit. Okay? (Interruptions)

डा० रत्नाकर पाण्डेय: महोदय:, जिस तरह से देश को गुमराह जिया जा रहा है... (व्यवधान) रेडियो न्यूज में बात संसद में बोजते हैं, वह सच-सच कहनी चहिए।...(ब्यवधान) रेडियो के समाचारों में जो लोग पक्षपार गरते हैं ग्रीर मनमानी करते हैं...(व्यवधान)

श्री संकर दयाल सिंहः (बिहार) यह बिल्कुल ठोक ाह रहे हैं । नैं इनको सपोर्ट कर रहा हूं।...(व्यवधान)

डा रत्नाकर पाण्डेय: संसद में होस सिनिस्टर के कहने के बावजूद भी कि सोनिया गांधी को एस पी ब्ली वे दिया ज एग , वह समाचार न्यूज में नहीं डाला गयः और यह जल-बूझ कर नहीं डला गय . . . (व्यवधान) ब्यूरोकेट अपना काम कर रहे हैं। (व्यवधान) गुमर ह कर हे हैं। में कहना चाहा हूं कि रेडियो पर मनमानी न की जाए और जो रिपोर्ट सच हो, उसको प्रकारित किया जाए। ... (व्यवधान)

उपसभापति : पाण्डेय जी, बैठ जाइये। I am not allowing. What you say will not go on record.

DR. RATNAKAR PANDEY:*

THE DEPUTY CHAIRMAN: said it very clearly that Special Mentions which the Chairman has permitted...(Interruptions) If you want to say anything, let the Members who have taken pains to give a Special Mention, have the privilege to raise it. You cannot just get up and raise any issue you like. Otherwise what is the having Special Mentions? use of Please understand the difficulty... (Interruptions)

V. NARAYANASAMY: Madam, let me raise a very serious matter. The assassins of Rajiv Gan_ dhi are in Delhi. The Government is having a surveillance at the airports, but there are other reates also which are ... (Interruptions) Madam, it is a very serious matter. This report has come. (Interruptions)

SHRI A. G. KULKARNI: Madam . . .

THE DEPUTY CHAIRMAN Your matter has come as a Special Mention. I will permit you at that time. Is it about the Mandal Commission? (Interruptions) I will allow it. (Interruptions) So you are recored. Now, don't speak without my permission.

Let me organize the House, please. Now, it is over.

V. NARAYANASAMY: SHRI Madam, the assassins of Rajiv Gandhi are in Delhi. (Interruptions) I want the Home Minister to ...

THE DEPUTY CHAIRMAN: The Home Minister is not here.

SHRI V. NARAYANASAMY: want the Home Minister to seal the border so that these people can be There are other escape arrested. routes. They have to be vigilant.

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI V. NARAYANASAMY: They have got vital clues. They are the prime suspects.

THE DEPUTY CHAIRMAN: Don't repeat it again and again. I have understood you. Please take seat.

SHRI V NARAYANASAMY: want the Home Minister to be serious...

THE DEPUTY CHAIRMAN: He is not here.

SHRI V. NARAYANASAMY: want them to arrest these people immediately. They are in Delhi today. That is the press report.

THE DEPUTY CHAIRMAN: Yes, Kesriji.

^{*}Not recorded